

By E-MAIL

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-39/1989/ 1200 /A

From :- Smti. K. Newar,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, ✓ Smti. Hema Devi Bhuyan,
Principal Judge,
Family Court, Barpeta.

Dated Guwahati the 21st February, 2018.

Sub: **Restricted Holiday and permission to leave the station
with allotted official vehicle.**

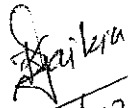
Ref:- Your letter No. F.C.(B)/2018/48, dtd. 20.02.2018

Madam,

With reference to the above, I am directed to inform you that, your prayer for Restricted holiday on 26.02.2018 along with station leave permission with your officially allotted vehicle, at your own cost, w.e.f. the evening of 23.02.2018 till the morning of 27.02.2018 has been granted/~~rejected~~.

Yours faithfully,


21.2.18
JT. REGISTRAR (VIGILANCE)


20/02/18